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SECTION 3, SUB-SECTION (ii)]

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)**

**THE INCOME DECLARATION SCHEME, 2016**

**CORRIGENDUM**

**New Delhi, the 02<sup>nd</sup> June, 2016**

**S.O. 1950(E).** In the notification of the Government of India, Ministry of Finance, Department of Revenue (Central Board of Direct Taxes), number 33/2016, dated the 19<sup>th</sup> May, 2016, published vide number S.O. 1831(E), dated the 19<sup>th</sup> May, 2016, in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), at page 21, in line 12, for “rule 4” read “rule 3(2)”.

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[Notification No.44/2016, F.No.142/8/2016-TPL]

(Dr. T.S. Mapwal)  
Under Secretary to the Government of India